

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 61/9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL

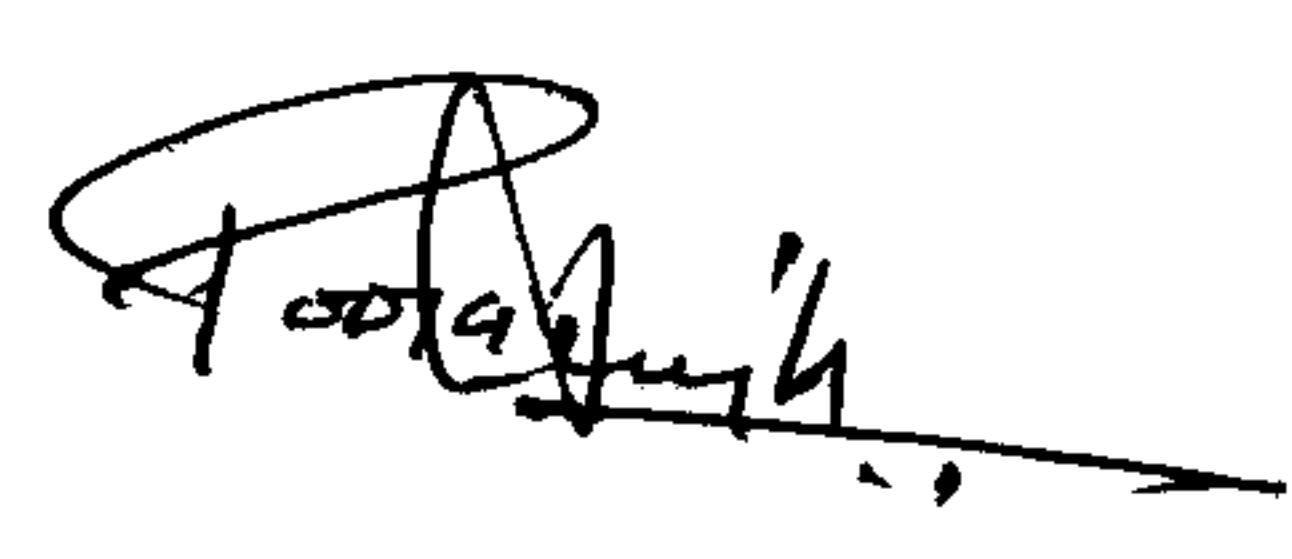
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2019**

Name of the Company: BVC Tradeport Pvt. Ltd.

V/s.

Salebhai Internet Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

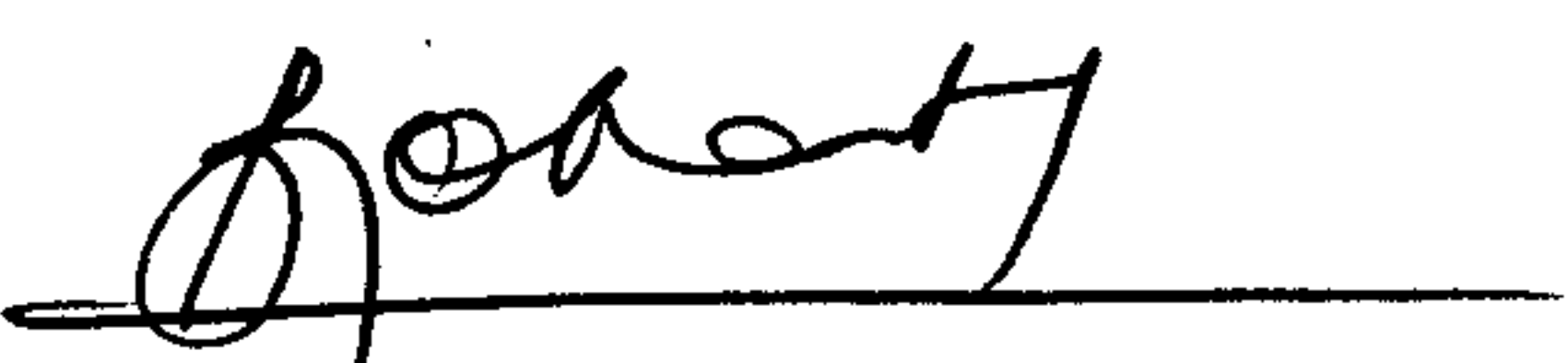
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Pooja Singh	Advocate	} Petitioner	
2.	FOR Nanavati & Nanavati - Advocates			

ORDER


The Petitioner is represented through their respective Learned Counsel(s).

On the request of Learned Counsel for the Petitioner, the matter is adjourned, it is submitted that Counsel for the Respondent has been informed.

List the matter on 27.08.2019.



[PRASANTA KUMAR MOHANTY]
MEMBER (TECHNICAL)



HARIHAR PRAKASH CHATURVEDI
MEMBER (JUDICIAL)

Dated this the 31st day of July, 2019.